

LETTER OF OFFER

“This Document is important and requires your immediate attention”

This Letter of Offer is sent to you as a shareholder(s) of **AMARNATH SECURITIES LIMITED**. If you require any clarifications about the action to be taken, you may consult your Stock Broker or Investment Consultant or Manager/Registrar to the Offer. In case you have recently sold your shares in the Target Company, please hand over this Letter of Offer to the Member of the Stock Exchange through whom the said sale was effected.

OPEN OFFER (“OFFER”)

BY

Name	Address	Contact No.	Email Id
Mr. Sureshbabu Malge	Sonal Apartment, New Vaibhav Society, 1 st Floor, Opposite Joshi Wada, Charai, Thane (West)- 400 601, Maharashtra, India.	022-25443826	sb_malge@yahoo.com

(hereinafter referred to as “**The Acquirer**”)

To the existing shareholders of

AMARNATH SECURITIES LIMITED

(Hereinafter referred to as “**ASL**” or the “**Target Company**”)

(CIN: **L67120GJ1994PLC023254**)

Registered Office: 1/ 104, Sarthak, Opp. C. T. Centre, B/H. Swastik Cross Road, C. G. Road, Ahmedabad -380009, Gujarat, India.

Tel No.: 079 30613939; **Fax No.:** 079 66058619 **E-mail:** amarnathsecurities@gmail.com;

Website: www.amarnathsecurities.com

For the acquisition of up to 7,80,052 (Seven Lakh Eighty Thousand and Fifty Two) fully paid up equity Shares of Rs.10/- each representing 26.00% of total equity and voting share capital of the Target Company, at a price of Rs. 18.13/- (Rupees Eighteen and Thirteen Paise Only) per equity share including interest @ 10% per annum per Equity Share for the delay in the payment beyond the Scheduled Payment Date (the “**Offer Price**”) payable in cash (“**Offer**” or “**Open Offer**”).

Please Note:

1. This Offer is being made by the Acquirer pursuant to regulation 3(1) & (4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (“**SEBI (SAST) Regulations**”) for substantial acquisition of shares/ voting rights accompanied with change in control and management of the Target Company.
2. Target Company has received approval from RBI vide letter no. PV (NBFC) No. 283/ 01.10.102/2020-21 dated October 29, 2020 for change in management control. The aforesaid approval is valid for six months. To the best of the knowledge of the Acquirer, there are no other approvals required for the purpose of this Offer. If any other statutory approvals become applicable prior to the completion of the Offer, the Offer would also be subject to such other statutory approvals.
3. If there is any upward revision in the Offer Price/Size at any time up to one (1) working days prior to commencement of the tendering period viz. November 17, 2020 in terms of the SEBI (SAST) Regulations, the same would also be informed by way of a Public Announcement in the same newspapers where the original Detailed Public Statement dated July 30, 2019 had appeared.
4. If the Offer is withdrawn pursuant to Regulation 23, the same would be communicated within two (2) working days by an Announcement in the same newspapers in which the Detailed Public Statement had appeared.
5. This is not a **competitive offer as per Regulation 20 of the SEBI (SAST) Regulations 2011**.
6. Shareholders, who have accepted the Offer by tendering the requisite documents in terms of the Public Announcement/ Detailed Public Statement/ Letter of Offer (LoF), shall not be entitled to withdraw such acceptance during the tendering period.
7. The Offer is not subject to a minimum level of acceptance by the shareholders of ASL and is not a conditional offer.
8. The Procedure for acceptance is set out in Para 7 of this LoF.
9. The Public Announcement, Detailed Public Statement and Letter of Offer would also be available on website of SEBI at (www.sebi.gov.in).

CAPITALSQUARE™
Teaming together to create value

MANAGER TO THE OFFER
CAPITALSQUARE ADVISORS PRIVATE LIMITED
SEBI REGN NO: INM000012219
(**Contact Person:** Mr. Tanmoy Banerjee)
208, 2nd Floor, AARPEE Center, MIDC Road No 11,
CTS 70, Andheri (E), Mumbai 400 093, Maharashtra, India.
Phone No +91-22-6684 9999;9874283532
Email: tanmoy.banerjee@capitalsquare.in / mb@capitalsquare.in
Website: www.capitalsquare.in

OFFER OPENS ON: WEDNESDAY, NOVEMBER 18, 2020

 **Bigshare**

REGISTRAR TO THE OFFER
BIGSHARE SERVICES PRIVATE LIMITED
SEBI REGN. NO. INR000001385
(**Contact Person:** Mr. Arvind Tandel)
1st Floor, Bharat Tin Works Building, Opp. Vasant Oasis,
Makwana Road, Marol, Andheri (East), Mumbai 400059,
Maharashtra, India.
Phone No: +91 020-6263 8200
E-mail: openoffer@bigshareonline.com
Website: www.bigshareonline.com

OFFER CLOSING ON: WEDNESDAY, DECEMBER 02, 2020

A SCHEDULE OF SOME OF THE MAJOR ACTIVITIES RELATING TO THE OFFER IS GIVEN BELOW:

Activities	Original Schedule		Revised Schedule	
	Date	Day	Date	Day
Date of the PA	July 23, 2019	Tuesday	July 23, 2019	Tuesday
Publication of Detailed Public Statement in newspapers	July 30, 2019	Tuesday	July 30, 2019	Tuesday
Last date of filing of the Draft Letter of Offer with the SEBI	August 06, 2019	Tuesday	August 06, 2019	Tuesday
Last date of a Competing Offer	August 22, 2019	Thursday	August 22, 2019	Thursday
Identified Date*	September 05, 2019	Thursday	November 03, 2020	Tuesday
Date by which the Letter of Offer will be dispatched to the shareholders	September 11, 2019	Wednesday	November 10, 2020	Tuesday
Last date for revising the Offer Price / Offer Size	September 16, 2019	Monday	November 17, 2020	Tuesday
Last date by which Board of the Target Company shall give its recommendation	September 16, 2019	Monday	November 13, 2020	Friday
Offer Opening Public Announcement	September 17, 2019	Tuesday	November 17, 2020	Tuesday
Date of commencement of tendering period (Open Date)	September 18, 2019	Wednesday	November 18, 2020	Wednesday
Date of closing of tendering period (Close Date)	October 01, 2019	Tuesday	December 02, 2020	Wednesday
Date by which all requirement including payment of consideration would be completed	October 17, 2019	Thursday	December 16, 2020	Wednesday

Note: The schedule of activity has been calculated from October 29, 2020, being the date of receipt of RBI's letter dated October 29, 2020 by the Acquirer from the Target Company, and SEBI vide letter dated November 08, 2019 had granted extension for commencement of the Tendering Period not later than 12 working days of receipt of the approval from the RBI. Please refer to the Statutory & other Approvals for further details.

#There has been no competing offer as of the date of this LoF.

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer and the parties to the SPA) are eligible to participate in the Offer any time before the Closure of the Offer.*

Risk Factors relating to the transaction, the proposed offer and probable risks involved in associating with the Acquirer: -

1. The Offer involves an offer to acquire 26.00% of the total equity and voting share capital of ASL from the eligible persons for the Offer. In the case of oversubscription in the Offer, as per the SEBI (SAST) Regulations, acceptance would be determined on a proportionate basis and hence there is no certainty that all the shares tendered by the shareholders in the Offer will be accepted.
2. To the best of knowledge and belief of the Acquirer, as of the date of this LoF, except approval of Reserve Bank Of India in terms of paragraph 59 of Master Direction DNBR.PD.007/03.10.119/2016-17, September 01, 2016 [Master Direction – Non Banking Financial Company-Non Systematically Important Non Deposit taking Company (Reserve Bank) Directions, 2016], there are no other statutory approvals required for this Open Offer. Target Company has received approval from RBI vide letter no. PV (NBFC) No. 283/ 01.10.102/2020-21 dated October 29, 2020. However, if any other statutory approvals are required prior to completion of this offer, this offer would be subject to the receipt of such other statutory approvals that may become applicable at a later date.
3. In the event that either (a) regulatory approval is not received in a timely manner, (b) there is any litigation leading to stay on the Offer, or (c) SEBI instructs the Acquirer not to proceed with the Offer, then the Offer process may be delayed beyond the schedule of activities indicated in this Letter of Offer. Consequently, the payment of consideration to the public shareholders of ASL whose shares have been accepted in the Offer as well as the return of Shares not accepted by the Acquirer may be delayed. In case of the delay, due to non-receipt of statutory approvals, as per Regulation 18(11) of the SEBI (SAST) Regulations, SEBI may, if satisfied that the non-receipt of approvals was not due to willful default or negligence or failure to diligently pursue such approvals on the part of the Acquirer, grant an extension for the purpose of completion of the Offer subject to the Acquirer paying interest to the shareholders for the delay, as may be specified by SEBI.
4. Shareholders should note that shareholders who have tendered shares in acceptance of the Open Offer shall not be entitled to withdraw such acceptance during the tendering period even if the acceptance of Shares under the Offer and dispatch of consideration gets delayed. The tendered shares and documents would be held by the Registrar to the Offer, till such time as the process of acceptance of tenders and the payment of consideration is completed.

5. The Offer is subject to the receipt of statutory and regulatory approvals by the Acquirer under the Offer. The Acquirer may not be able to proceed with the Offer in the event the approvals are not received in terms of the Regulation 23 of the SEBI (SAST) Regulations. Delay, if any, in the receipt of these approvals may delay completion of the Offer.

6. Risks involved in associating with the Acquirer:

The Acquirer intends to acquire 7,80,052 (Seven Lakh Eighty Thousand and Fifty Two) fully paid up equity Shares of Rs.10/- each representing 26.00% of total equity and voting share capital of the Target Company, at a price of Rs. 18.13/- (Rupees Eighteen and Thirteen Paise Only) per equity share including interest @ 10% per annum per Equity Share for the delay in the payment beyond the Scheduled Payment Date, payable in cash under the SEBI (SAST) Regulations, 2011. ASL does not have any partly paid-up equity shares as on the date of PA. The equity shares and documents tendered in the Offer will be held in trust by the Registrar to the Offer until the completion of the Offer formalities, and the shareholders will not be able to trade such equity shares. Post this Offer, the Acquirer will have significant equity ownership & effective management control over the Target Company pursuant to regulation 3(1) & 4 of the SEBI (SAST) Regulations.

7. The Acquirer makes no assurance with respect to the market price of the shares during the Offer period and upon the completion of the Offer and disclaims any responsibility with respect to any decision by the shareholders on whether or not to participate in the Offer. The Acquirer makes no assurance with respect to the financial performance of the Target Company.
8. The Acquirer and the Manager to the Offer accepts no responsibility for the statements made otherwise than in the Public Announcement, Detailed Public Statement or this Letter of Offer or in the advertisement or any materials issued by or at the instance of the Acquirer and the Manager to the Offer, and any person placing reliance on any other source of information would be doing so at its own risk.
9. The risk factor set forth above pertains to the acquisition and the Offer and not in relation to the present or future business operations of the Target Company or other related matters, and are neither exhaustive nor intended to constitute a complete analysis of the risks involved in participation or otherwise by a shareholder in the Offer. Shareholders of the Target Company are advised to consult their stockbroker or investment consultant, if any, for further risk with respect to their respective participation in the Offer.
10. The Acquirer makes no assurance of market price of shares of the Target Company during or after the offer.

The risk factors set forth above, pertain to the offer and not in relation to the present or future business or operations of ASL or any other related matters, and are neither exhaustive nor intended to constitute a complete analysis of the risk involved in participation or otherwise by a shareholder in the offer. Shareholders of ASL are advised to consult their stockbrokers or investment consultants, if any for further risk with respect to their participation in the offer. Each Shareholder of the Target Company is hereby advised to consult with legal, financial, tax, investment or other advisors and consultants of their choice, if any, for further risks with respect to each such Shareholder's participation in the Offer and related transfer of Equity Shares of the Target Company to the Acquirer.

CURRENCY OF PRESENTATION

- In this LoF, all references to “Rs./^/Rupees/Re/Rupee” are references to the official currency of India.
- In this LoF, any discrepancy in any table between the total and sums of the amounts listed are due to rounding off and/ or regrouping.

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DEFINITIONS/ABBREVIATIONS

Acquirer	Mr. Sureshbabu Malge
Board	The Board of Directors of the Target Company
Book Value per Share	Net Worth/Number of share
BSE	BSE Limited
CDSL	Central Depository Services (India) Limited
CIN	Corporate Identity Number
DLoO	Draft Letter of Offer dated August 06, 2019 submitted to SEBI for its observations
DPS	Detailed Public Statement dated July 30, 2019
Tender Period	Wednesday, December 02, 2020 to Thursday, December 16 , 2020
ECS	Electronic Clearing Service
Escrow Banker	Kotak Mahindra Bank Limited
Equity and voting share capital	Rs.300.02 Lakh divided into 30,00,200 equity shares of Rs.10/- each
Identified Date	Date for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent.
IFSC	Indian Financial System Code
LoO	Letter of Offer
Manager to the Offer	CapitalSquare Advisors Private Limited
NRI(s)	Non- Resident Indians
NSDL	National Securities Depository Limited
Offer Period	From July 23, 2019 (i.e. date of entering into Memorandum of Understanding between Acquirer and Manager to the Offer) to December 16, 2020 (i.e. date of Payment Consideration)
Offer Price	Rs.18.13/- (Rupees Eighteen and Thirteen Paise Only) per equity share payable in cash (including interest @ 10% per annum per Equity Share for the delay in the payment beyond the Scheduled Payment Date)
Offer/Open Offer	Cash Offer being made by the Acquirer to acquire 7,80,052 equity shares of Rs.10/- each, representing 26.00 % of the total equity and voting share capital at a price of Rs.18.13/- (Rupees Eighteen and Thirteen Paise Only) per equity share including interest @ 10% per annum per Equity Share for the delay in the payment beyond the Scheduled Payment Date
PA	Public Announcement dated July 23, 2019
PAT	Profit After Tax
Persons eligible to participate in the Offer	All owners (registered and unregistered) of shares of ASL except the Acquirer and parties to the Share Purchase Agreement
RBI	Reserve Bank of India
Registrar to the Offer	Bigshare Services Private Limited
Return on Net Worth	Profit After Tax/Net Worth
Sale Shares	14,61,824 equity shares of Rs.10/- each at a price of Rs.16.45/- (Rupees Sixteen and Forty Five Paise Only) per equity share forming part of the SPA
SEBI	Securities & Exchange Board of India

SEBI (SAST) Regulations/ Regulations	Securities & Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereof.
Seller or Present Promoter	Mr. Omkar Pravin Herlekar
SPA or Agreement	Share Purchase Agreement dated July 23, 2019 entered into between the Acquirer and the Seller
Target Company / ASL	Amarnath Securities Limited

1. DISCLAIMER CLAUSE

“IT IS TO BE DISTINCTLY UNDERSTOOD THAT FILING OF DLO WITH SEBI SHOULD NOT, IN ANY WAY, BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED, VETTED OR APPROVED BY SEBI. THE LETTER OF OFFER HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISCLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE REGULATIONS. THIS REQUIREMENT IS TO FACILITATE EQUITY SHAREHOLDERS OF ASL TO TAKE AN INFORMED DECISION WITH REGARD TO THE OFFER. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR FINANCIAL SOUNDNESS OF THE ACQUIRER OR FOR THE TARGET COMPANY WHOSE SHARES/CONTROL IS PROPOSED TO BE ACQUIRED OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE ACQUIRER IS PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THIS LETTER OF OFFER, THE MANAGER TO THE OFFER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT THE ACQUIRER DULY DISCHARGE THEIR RESPONSIBILITY ADEQUATELY. IN THIS BEHALF, AND TOWARDS THIS PURPOSE, THE MANAGER TO THE OFFER CAPITALSQUARE ADVISORS PRIVATE LIMITED HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED AUGUST 06, 2019 TO SEBI IN ACCORDANCE WITH THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENT(S) THEREOF. THE FILING OF THE LETTER OF OFFER DOES NOT, HOWEVER, ABSOLVE THE ACQUIRER FROM THE REQUIREMENT OF OBTAINING SUCH A STATUTORY CLEARANCES AS MAY BE REQUIRED FOR THE PURPOSE OF THE PROPOSED OFFER.”

2. DETAILS OF THE OFFER:

2.1.1 Background of the Offer:

- 2.1.1 This Open Offer (“**Offer**”) is being made by Mr. Sureshababu Malge (hereinafter referred to as the “**Acquirer**”) in compliance with regulation 3(1) & 4 of the SEBI (SAST) Regulations, to the shareholders of Amarnath Securities Limited (hereinafter referred to as “**Target Company**” or “**ASL**”) a company incorporated and duly registered under the Companies Act, 1956 and having its registered office at 1/ 104, Sarthak, Opp. C. T. Centre, B/H. Swastik Cross Road, C. G. Road, Ahmedabad -380009, Gujarat, India. This Offer has been triggered upon the execution of the Share Purchase Agreement dated July 23, 2019 entered into by and between Mr. Omkar Pravin Herlekar (hereinafter referred to as the “**Seller**”) and Mr. Sureshababu Malge (hereinafter referred to as the “**Acquirer**”).
- 2.1.2 The prime object of the Offer is to acquire substantial acquisition of shares/voting rights accompanied with the change in control and management of the Target Company.
- 2.1.3 There is no person acting in concert (“**PAC**”) with the Acquirer within the meaning of regulation 2(1)(q) of the SEBI (SAST) Regulations.
- 2.1.4 The Acquirer is making an Open Offer to acquire 7,80,052 fully paid up Equity Shares of Rs.10/- each representing 26.00% of total equity and voting share capital of the Target Company, at a price of Rs. 18.13/- (Rupees Eighteen and Thirteen Paise Only) per equity share payable in cash (including interest @ 10% per annum per Equity Share for the delay in the payment beyond the Scheduled Payment Date) (the “**Offer Price**”) payable in cash, subject to the terms and conditions mentioned hereinafter.
- 2.1.5 The Acquirer has entered into a Share Purchase Agreement dated July 23, 2019 with the present Promoter of the Target Company viz, Mr. Omkar Pravin Herlekar (hereinafter collectively referred to as the “**Seller**”) to acquire in aggregate 14,61,824 (Fourteen Lakhs Sixty One Thousand Eight hundred and twenty Four) equity shares of Rs.10/- each representing 48.72% of the fully paid-up equity and voting share capital of the Target Company at a price of Rs.16.45/- per fully paid-up equity share payable in cash (“**Negotiated Price**”) for a total consideration of Rs.2,40,47,005/- (Rupees Two Crores Forty Lakh Forty Seven Thousand and Five Only).

The detail of the Seller is as under:

Sl. No.	Name & Address of Seller	Nature	Part of the Promoter/ Promoter Group(Yes/ No)	Shares Holding of the Seller			
				Pre Transaction		Post Transactions	
				No of Share	% to paid Equity Shares	No of Share	% to paid Equity Shares
1.	Mr. Omkar Pravin Herlekar Vrindavan Bungalow, Juvili Gaon, Kulgaon, Near Z P School, Badlapur East, Thane-421503, Maharashtra, India	Individual	Yes	14,61,824	48.72	Nil	Nil
TOTAL				14,61,824	48.72	Nil	Nil

2.1.6 Apart from as mentioned above 14,61,824 (Fourteen Lakhs Sixty one thousand Eight hundred and twenty Four) fully paid up equity shares of ASL which the Acquirer has acquired pursuant to SPA dated July 23, 2019, the Acquirer has not acquired any equity shares/voting rights of the Target Company during the fifty- two weeks (52) period immediately preceding the date of the PA.

2.1.7 The Manager to the Offer i.e. CapitalSquare Advisors Private Limited does not hold any Equity Shares in the Target Company as on the date of this LoF. The Manager to the Offer further declared and undertakes that they shall not deal in the Equity Shares of the Target Company on their own account during the offer period.

2.1.8 The Offer is not as a result of global acquisition resulting in indirect acquisition of ASL.

2.1.9 The Salient features of the Share Purchase Agreement are as follows:

- a. The Seller holds 14,61,824 Equity shares of the Target Company aggregating to 48.72% of the present paid up Equity and voting share capital of the Target Company.
- b. The Seller has agreed to sell and the Acquirer has agreed to acquire in aggregate 14,61,824 fully paid up Equity shares of Rs.10/- each (“**Sale shares**”) representing 48.72% of the present paid up Equity and voting share capital of the Target Company at a price of Rs.16.45/- per share for cash aggregating to Rs.2,40,47,005/- (“**Purchase Price**”).
- c. The Sale Shares are free from all charges, encumbrances or liens and are not subjects to any lock in period.
- d. The aggregate purchase consideration for the sale shares i.e. Rs. 2,40,47,005/- shall be payable to the Seller as follows:
 - i.) A sum of Rs. 25,00,000 (Rupees Twenty Five Lakhs Only) per Sale Share as earnest money or deposit would be to the Seller simultaneously with the execution of Share Purchase Agreement and Rs. 25,00,000 (Rupees Twenty Five Lakhs Only) will be payable by August 10th, 2019 (the payment and receipt whereof the Seller hereby admit and acknowledge), and
 - ii.) A sum of Rs. 50,00,000 (Rupees Fifty Lakhs Only) would be payable to the Seller after 30 days to the payment received under head i) and
 - iii.) A sum of Rs. 50,00,000 (Rupees Fifty Lakhs Only) would be payable to the Seller after 45 days to the payment received under head ii), and
 - iv.) A sum of Rs. 40,47,004.80/- (Rupees Forty Lakhs Forty Seven Thousand Four and Eighty Paise Only) would be paid at the time of completion of the open offer,
 - v.) A sum of Rs. 50,00,000 (Rupees Fifty Lakhs Only) shall be deposited in the Escrow account opened by the Seller for the purpose of settlement amount occurred for any outstanding judgment, order, decree or arbitral award of a court, tribunal, arbitrator or governmental agency in any jurisdiction against the Company or any person for whose acts or defaults the Company may be vicariously liable including any Income Tax Liabilities of past in records of the Company by prior promoters, SEBI Liabilities, Service Tax Liabilities, Sales Tax Liabilities, GST Liabilities or any dues, duties.

- e. The Seller shall sell, convey and deliver to the Acquirer, Sale shares and the Acquirer shall purchase, acquire and accept from the Seller.
 - f. The Sale Shares are free from all charges, encumbrances, pledge, liens, attachments and litigations.
 - g. That the Acquirer and the Seller agree to abide by its obligations as contained in the SEBI (SAST) Regulations.
 - h. That in case of non-compliance of any provisions of the SEBI (SAST) Regulations; the Agreement for such sale shall not be acted upon by the Seller or the Acquirer.
- 2.1.10 The Acquirer has not been prohibited by SEBI from dealing in the securities, in terms of direction issued under Section 11B of SEBI Act 1992 as amended or under any other Regulations made under the SEBI Act.
- 2.1.11 Apart from 14,61,824 (Fourteen Lakhs Sixty one thousand Eight hundred and twenty Four) fully paid up equity shares which the Acquirer proposes to acquire through SPA; the Acquirer does not hold any equity shares/voting rights of ASL. The provisions of Chapter V of SEBI (SAST) Regulations, 2011 are not applicable to the Acquirer.
- 2.1.12 The Acquirer reserves the right to nominate someone representing them to be a Director on the Board of the Target Company during the Offer Period in accordance with SEBI (SAST) Regulations by depositing 100% of the Maximum Consideration payable under the Offer in the Cash Escrow Account as required under Regulation 24(1) of the SEBI (SAST) Regulations.
- 2.1.13 The Acquirer appointed himself as nominee Director of the Target Company.
- 2.1.14 As per regulations 26(6) and 26(7) of SEBI (SAST) Regulations, the Board of the Target Company is required to constitute a committee of Independent Directors who would provide its written reasoned recommendation on the Offer to the Shareholders of the Target Company and such recommendations shall be published at least two working days before the commencement of the Tendering Period in the same newspaper where the DPS of the Offer was published.
- 2.1.15 No other persons/individuals/entities are acting in concert with the Acquirer for the purpose of this Offer in terms of Regulation 2 (1) (q) of the SEBI (SAST) Regulations.

2.2 Details of the proposed Offer:

- 2.2.1. The Acquirer has made a Public Announcement on July 23, 2019 to SEBI, BSE, Target Company and Detailed Public Statement pursuant on July 30, 2019 which was published in the following newspapers in accordance with the Regulation 14 (3):

Publication	Language	Edition
Financial Express	English	All Editions
Jansatta (Hindi)	Hindi	All Editions
Mumbai Lakshadeep	Marathi	Mumbai Edition
Financial Express	Gujarati	Ahmedabad Edition

The Detailed Public Statement is also available on the website of SEBI at www.sebi.gov.in; website of BSE at www.bseindia.com; and the website of Manager to the Offer www.capitalsquare.in.

- 2.2.2. The Acquirer has proposed to acquire from the existing equity shareholders of ASL (except the parties to the SPA) 7,80,052 equity shares of Rs.10/- each representing 26.00% of total Equity and voting share capital of the Target Company, at a price of Rs. 18.13/-(Rupees Eighteen and Thirteen Paise Only) per equity share including interest @ 10% per annum per Equity Share for the delay in the payment beyond the Scheduled Payment Date (the “Offer Price”) per Equity share payable in cash (the “Offer” of “Open Offer”) in accordance with Regulation 9(1)(a) of SEBI (SAST) Regulations, 2011 and subject to the terms and conditions set out in the PA, the DPS and this Letter of Offer.
- 2.2.3. The Target Company doesn’t have any partly paid up shares. There are no outstanding warrants or option or similar instrument, convertible into equity shares at a later stage. No shares are subject to any lock- in obligations.
- 2.2.4. The Acquirer will accept all the Equity shares of ASL those that are tendered in valid form in terms of this Open Offer up to a maximum of 7,80,052 fully paid-up Equity shares of Rs.10/- each representing 26.00% of the total Equity and voting share capital of the Target Company.
- 2.2.5. Since the date of the PA to the date of this LoF, the Acquirer has not acquired any Equity shares of ASL.

- 2.2.6. No competitive bid has been received as on date of this Letter of Offer.
- 2.2.7. There is no differential pricing in this Open Offer.
- 2.2.8. This Offer is not conditional upon any minimum level of acceptance in terms of the Regulation 19 (1) of SEBI (SAST) Regulations and is not a competitive bid in terms of the Regulation 20 of SEBI (SAST) Regulations.
- 2.2.9. The offer is not pursuant to any global acquisition resulting in an indirect acquisition of shares of the Target Company.
- 2.2.10. The Equity Shares of the Target Company will be acquired by Acquirer free from all liens, charges and encumbrances together with all rights attached thereto, including the right to all dividends, bonus and rights offer declared hereafter.
- 2.2.11. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirer has appointed CapitalSquare Advisors Private Limited as the Manager to the Offer.
- 2.2.12. As per Regulation 38 of SEBI (LODR) Regulations, 2015 read with Rule 19A of the Securities Contract (Regulation) Rules, 1957, as amended ('SCRR') the Target Company is required to maintain at least 25% Public Shareholding, on continuous basis for listing. Pursuant to completion of this Offer, assuming full acceptance, the Public Shareholding in the Target Company will not fall below the minimum public shareholding requirement as per SCRR as amended and the SEBI (LODR) Regulations, 2015.
- 2.2.13. Upon completion of the Offer, assuming full acceptances in the Offer, Acquirer will hold 22,41,876 (Twenty Two Lakhs Forty One Thousand Eight hundred and Seventy Six) Equity Shares constituting 74.72% of the present issued, subscribed and paid up share capital of the Target Company.

2.3 Object of the Offer:

- 2.3.1 The prime object of the Offer is to acquire substantial acquisition of shares/voting rights accompanied with the change in control and management of the Target Company.
- 2.3.2 The Acquirer also intends to make changes in the Board of Directors of the Target Company in terms of the Regulation 22(2) of SAST 2011 and other applicable rules, laws and regulations as applicable.
- 2.3.3 The Acquirer has proposed to continue existing business of the Target Company and may diversify its business activities in future with prior approval of the shareholders. The main purpose of takeover is to expand the Company's business activities in same/diversified line through exercising effective control over the Target Company. However, no firm decision in this regard has been taken or proposed so far.
- 2.3.4 The Acquirer does not have any plans to dispose off or otherwise encumber any significant assets of ASL in the succeeding two years from the date of closure of the Open Offer, except in the ordinary course of business of the Target Company and (b) on account of regulatory approvals or conditions or compliance with any law that is binding on or applicable to the Target company. In the event any substantial asset of the Target Company is to be sold, disposed off or otherwise encumbered other than in the ordinary course of business, the Acquirer undertakes that it shall do so only upon the receipt of the prior approval of the shareholders of the Target Company through special resolution in terms of regulation 25(2) of the SEBI (SAST) Regulations and subject to the provisions of applicable law as may be required.
- 2.3.5 The Acquirer reserves the right to streamline/ restructure, pledge/ encumber its holding in the Target Company and/ or the operations, assets, liabilities and/ or businesses of the Target Company and/ or its subsidiary through arrangements, reconstructions, restructurings, mergers (including but not limited to merger with or between its subsidiary), demergers, sale of assets or undertakings and/ or re-negotiation or termination of existing contractual/ operating arrangements, at a later date in accordance with applicable laws. Such decisions will be taken in accordance with procedures set out under applicable law, pursuant to business requirements and in line with opportunities or changes in economic circumstances, from time to time.
- 2.3.6 This Open Offer is for acquisition of 26.00% of total Equity and voting share capital of the Target Company. After the completion of this Open Offer and pursuant to transfer of Equity shares so acquired under SPA, the Acquirer shall hold the majority of the Equity Shares by virtue of which he shall be in a position to exercise effective management and control over the Target Company.

3. BACKGROUND OF THE ACQUIRER:

3.1 Mr. Sureshbabu Malge (Acquirer)

- 3.1.1 Mr. Sureshbabu Malge, S/o Ganpati Veerappa Malge, aged 59, residing at Sonal Apartment, New Vaibhav Society, 1st Floor, Opposite Joshi Wada, Charai, Thane (West) – 400601, Maharashtra, India (PAN: AJTPM6883H). His email id is sb_malge@yahoo.com.
- 3.1.2 He has completed his Bachelor of Arts (B.A) from Karnataka University and holds the Degree in Graphics Design (G.D) from Dharwad University in the year 1973.
- 3.1.3 He has an experience of more than 20 years in Real Estate and Construction Industry. He is not part of any group.
- 3.1.4 As on the date of this Letter of Offer, the Acquirer is the executive director of one listed company i.e Stephanotis Finance Limited.
- 3.1.5 He is the Director of following Companies:

Sl. No.	Name of the Companies	Designation
1.	SBM Aerinautika Private Limited	Director
2.	SBM Realty Private Limited	Director
3.	SBM Studio Private Limited	Director
4.	SBM Mega City Private Limited	Director
5.	SBM Developers Private Limited	Director
6.	Gain Infrastructure Private Limited	Director
7.	SBM Real India Constructions Private Limited	Director
8.	SBM Realtors Private Limited	Managing Director
9.	Stride Infrastructure Private Limited	Director
10.	SBM Supreme Developers Private Limited	Director
11.	Nuage Buildcon Private Limited	Director
12.	Nutech Buildcon Private Limited	Director
13.	Stephanotis Finance Limited	Executive Director
14.	Pushpanjali Buildwell Private Limited	Director
15.	The Western India Tanneries Limited	Director
16.	SBM International Private Limited	Director

- 3.1.6 Mr. Sureshbabu Malge is the sole acquirer in the present offer and there is no person acting in concert with the acquirer for the purpose of this offer in relation to the Offer within the meaning of Regulation 2(1)(q)(1) of the Takeover Regulations.
- 3.1.7 As on date of this Draft Letter of Offer, Acquirer does not have any interest / relationship in the Target Company nor does he hold any shares of the Target Company, except in terms of the proposed acquisition as contemplated vide the SPA.
- 3.1.8 The Networth of Mr. Sureshbabu as on July 23, 2019 is Rs. 36,24,45,900 (Rupees Thirty Six Crores, Twenty Four Lakh Forty Five Thousand Nine Hundred Only) and the same is certified by CA M.J. Kapadia, Proprietor of M.J. Kapadia & Co., Chartered Accountants, (Membership No. 15128, Firm Reg. No. 104781W, having its office at E-21, Sitaram Building, 2nd Floor, Opp. Phule Market, Mumbai-400 001, Maharashtra, Tel. No.022 23436462/23449373; Email:skf.mjk@gmail.com
- 3.1.9 Mr. Sureshbabu Malge is not related with the Target Company in any manner.
- 3.1.10 Mr. Sureshbabu Malge has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act or under any other Regulation made under the SEBI Act.
- 3.1.11 Acquirer has confirmed that he is not categorized as a “Willful Defaulter” in terms of Regulation (1)(ze) of the SEBI (SAST) Regulations, 2011. It has further confirmed that it is not appearing in the willful defaulters list of the Reserve Bank of India.
- 3.1.12 Acquirer has confirmed that he is not declared Fugitive Economic Offenders under Section 12 of the Fugitive Economic Offenders Act, 2018.

- 3.1.13 Mr. Sureshbabu Malge is not forming part of the present Promoter group of the Target Company. As on date of this Letter of Offer, there is/are no nominee(s) of the Acquirer on the Board of Directors of the Target Company.
- 3.1.14 There are no persons acting in concert in relation to the offer within the meaning of 2(1)(q)(1) of the Regulations.
- 3.1.15 The Acquirer undertakes that he will not sell the Equity Shares of the Target Company during the Offer period in terms of Regulations 25(4) of SEBI (SAST), Regulations.

4. BACKGROUND OF AMARNATH SECURITIES LIMITED (“ASL” or “TARGET COMPANY”)

(The disclosure mentioned under this section has been sourced from information published by the Target Company or provided by the Target Company or publicly available sources)

- 4.1** Amarnath Securities Limited (ASL or Target Company) was incorporated on October 12, 1994, as Amarnath Securities Private Limited under the Provision of the Companies Act, 1956 with the Registrar of Companies, Gujarat. After Conversion the name of the company changed to Amarnath Securities Limited vide fresh Certificate of Incorporation dated February 10, 1995. The Corporate Identification Number of the Company is L67120GJ1994PLC023254, Company is having its registered office at 1/ 104, Sarthak, Opp. C. T. Centre, B/H. Swastik Cross Road, C. G. Road, Ahmedabad - 380009, Gujarat, India.
- 4.2** The Authorised Share Capital of ASL is Rs. 4,00,00,000 (Rupees Four Crores) comprising of 40,00,000 equity shares of Rs 10/- each. The Issued, Subscribed & Paid-up Capital of the ASL is Rs. 3,00,02,000 (Rupees Three Crores and Two Thousand Only) comprising of 30,00,200 equity shares of Rs. 10/- each.
- 4.3** The Target Company is a Non-Banking Financial Company registered with Reserve Bank of India since March 10, 2008 vide Registration No. 01.00213.
- 4.4** As on date of the Letter of Offer, the capital structure of the Target Company is as follows:

Paid up Equity Shares of Target Company	No. of Shares / Voting Rights
Authorized Equity Shares	40,00,000 Equity Shares of Rs.10.00 each
Fully Paid-up Equity Shares	30,00,200
Partly Paid-up Equity Shares	Nil
Total Paid-up Equity Shares	30,00,200 Equity Shares of Rs.10.00 each
Total voting rights in the Target Company	30,00,200 Equity Shares of Rs.10.00 each

- 4.5** As on date the Target Company does not have any partly paid equity shares. There are no outstanding warrants or options or similar instruments, convertible into equity shares at a later stage. No shares are subject to any lock in obligations.
- 4.6** The entire Equity Shares Capital of ASL is listed at BSE Limited, Mumbai having ISIN INE745P01010. The equity shares of the Target Company are placed under Group ‘XT’ having a scrip code of “538465” & Scrip Id: AMARSEC on the BSE. The equity shares of ASL are not frequently traded on BSE within the meaning of explanation provided in Regulation 2(j) of the SEBI (SAST) Regulations. The Target Company is listed only at BSE Ltd with effect from 19/06/2014. The Target Company has already established connectivity with Central depositories Services (India) Limited (CDSL) and National Securities Depository Limited (NSDL).
- 4.7** There has been no merger / demerger or spin off during the last 3 years.
- 4.8** The present Board of Directors of ASL are as follows:

Sr. No.	Name	DIN	Designation
1.	Mr. Laxmikant Ramprasad Kabra	00061346	Managing Director
2	Ms. Archana Prakash Dakhale	06637416	Director
3	Mr. Jaid Ismail Kojar	06646692	Director
4	Mr. Naresh Dharma Padir	08379067	Additional Director

4.9 Financial Information:

The financial details of ASL as per the audited accounts for the last three financial years ended March 31, 2020; March 31, 2019 and March 31, 2018 are as follows:

Profit & Loss Statement

(Rs. in Lakh)

Particulars	31-Mar-20	31-Mar-19	31-Mar-18
	(Audited)	(Audited)	(Audited)
Income from Operations	43.27	40.27	54.35
Other Income	0.04	0.04	-
Total Income	43.31	40.31	54.35
Total Expenditure	26.91	19.75	14.05
Profit/ (Loss) before Interest, Depreciation and Tax	16.40	20.57	41.25
Depreciation	1.85	1.00	0.96
Interest	-	0.01	-
Profit/ (Loss) before Tax	16.40	20.57	40.29
Add: Exceptional Items	-	-	-
Less: Current Tax	4.78	5.69	11.11
Deferred Tax (Asset)/ Liability	(0.20)	(0.05)	(0.03)
Profit/ (Loss) After tax	11.83	14.92	29.21

Balance Sheet

(Rs. in Lakh)

Particulars	31-Mar-20	31-Mar-19	31-Mar-18
	(Audited)	(Audited)	(Audited)
(A) Sources of funds			
Paid up share capital	300.02	300.02	300.02
Reserves & Surplus (excluding revaluation reserves)	90.42	78.59	63.67
Less: Miscellaneous Expenditure not written off	-	-	-
Net Worth	390.44	378.61	363.69
Non-Current Liabilities	-	-	6.26
Current Liabilities	11.46	16.36	11.52
Total (A)	401.90	394.97	381.48
(B) Uses of funds			
Net Fixed Assets	2.71	4.56	2.18
Non-Current Investments	3.67	3.67	3.67
Loans	392.93	75.94	111.78
Other Financial Asset	1.53	305.48	255.13
Deferred Tax Assets(Net)	0.71	0.51	0.46
Net Current Assets	0.28	4.81	8.26
Total (B)	401.90	394.97	381.48

Other Financial Data

For the Year Ended	31-Mar-20	31-Mar-19	31-Mar-18
	(Audited)	(Audited)	(Audited)
Dividend (%)	--	--	--
Earnings Per Share (Rs)	0.39	0.50	0.97
Return on Net worth (%)	3.03%	3.94%	11.08%
Book Value Per Share (Rs)	13.01	12.62	12.12

Note:

- (i) EPS = Profit after tax / number of outstanding equity shares at the close of the year/ period.
- (ii) Return on Net Worth = Profit after Tax / Net Worth
- (iii) Book Value per Share = Net Worth / No. of equity shares
- (iv) Source: Audited Annual Reports/ Audited Financial Statements

4.10 Pre and Post-Offer Shareholding Pattern of ASL (based on Issued, Subscribed & Paid-up Equity and Voting Share Capital) is as under:

Shareholders' Category	Shareholding/voting rights prior to the SPA/ acquisition and Offer		Shares/voting rights agreed to be acquired which triggered off the SEBI (SAST) Regulations		Shares/voting rights to be acquired in Open Offer (assuming full acceptances)		Shareholding /voting rights after Acquisition and Offer (A+B+C)	
	(A)		(B)		(C)		(D)	
	No. of shares	%	No. of shares	%	No. of shares	%	No. of shares	%
1. Promoter								
(a) Party to Agreement:								
Mr. Omkar Pravin Herlekar	14,61,824	48.72%	(14,61,824)	(48.72%)	-	-	-	-
Total	14,61,824	48.72%	(14,61,824)	(48.72%)	-	-	-	-
(b) Promoters other than (a) above @								
NIL			-	-			-	-
Total	-	-	-	-			-	-
Total 1 (a+b)	14,61,824	48.72%	(14,61,824)	(48.72%)			-	-
2. Acquirer:								
Mr. Sureshbabu Malge	-	0.00%	14,61,824	48.72%	7,80,052	26.00%	22,41,876	74.72%
Total 2	-	0.00%	14,61,824	48.72%	7,80,052	26.00%	22,41,876	74.72%
3. Parties to Agreement other than 1(a) & 2	-	-	-	-	-	-	-	-
4. Public (other than Parties to Agreement and Acquirer) #								
a.FIs/MFs/FIIs/ Banks/SFIs (Indicate names)	-	-	-	-				
b. Others	-	-	-	-				
c. other than parties to SPA)from Promoter and Promoter Group	-	-	-	-	(7,80,052)	(26.00%)	7,58,324	25.28
Total No. of Shareholders in Public Category, i.e 289	15,38,376	51.28						
Total (4) (a+b+c)	15,38,376	51.28%						
GRAND TOTAL (1+2+3+4)	30,00,200	100.00%			NIL	NIL	30,00,200	100.00%

Notes:

- No Equity Shares are subject to lock in.
- Face value of Equity Shares of Target Company is Rs. 10.00/- each.
- The Acquirer has not acquired any shares from the date of PA till the date of this Letter of Offer.

5. OFFER PRICE AND FINANCIAL ARRANGEMENTS:

5.1 Justification of Offer Price:

5.1.1 The Equity Shares of the Target Company are listed at the BSE Limited (BSE) only. The shares are placed under Group 'XT' having a scrip code of "538465" & Scrip Id: AMARSEC on the BSE.

5.1.2 The total trading turnover in the Equity Shares of the Target Company on the BSE based on trading volume during the twelve calendar months prior to the month of PA (July 01, 2018 to June 30, 2019) is as given below:

Stock Exchange	Total No. of Equity Shares traded during the Twelve calendar months prior to the month of PA	Total No. of listed equity shares of the Target Company	Total Trading Turnover (as % of total equity shares Listed)
BSE	1777	30,00,200	0.06%

5.1.3 Based on the above information, equity Shares of ASL are not frequently traded shares within the meaning of explanation provided in Regulation 2(j) of the SEBI (SAST) Regulations.

5.1.4 The Offer Price has been determined taking into account the parameters as set out under regulation 8 (2) of the SEBI (SAST) Regulations, as under:

Sr. No.	Particulars	Price (In Rs per share)
1.	Negotiated Price under the SPA	Rs. 16.45/-
2.	The Volume Weighted Average Price paid or payable for acquisitions by the Acquirer during 52 weeks immediately preceding the date of PA	Not Applicable
3.	Highest price paid or payable for acquisitions by the Acquirer during 26 weeks immediately preceding the date of PA	Not Applicable
4.	The Volume Weighted Average Market Price of shares for a period of sixty trading days immediately preceding the date of the public announcement as traded on the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period	Not Applicable
5.	Other Financial Parameters as at 31 st March 2019:	
	(a) NAV per Equity share	12.62
	(b) Price Earning Capacity Value per Equity Share	5.21
	(c) Market Based Value	18.65

CA Vishnu Kant Kabra, Partner of M/S SSRV and Associates, Chartered Accountants, (Membership No. 403437, Firm Reg. No. 135901W) having its office at Office No. 215, Gundecha Industrial Estate, Akurli Road, Kandivali (East), Mumbai-400101, Maharashtra, India, Tele: + 91 22-60601105/+91 22-67337024, E-mail: ssrvandassociates@gmail.com, vide certificate dated July 23, 2019 has stated that based on the decision of the Hon'ble Supreme Court of India in the case of Hindustan Lever Employees Union Vs Hindustan Lever Limited, 1995 (83 Com case 30), the fair value of the equity shares of Target Company is Rs.14.40 per share.

In view of the parameters considered and presented in the table above, in the opinion of the Acquirer and Manger to the Offer, the Offer Price of Rs.16.45/- per equity share being the highest of the prices mentioned above is justified in terms of Regulation 8 (2) of the SEBI (SAST) Regulations. Further, pursuant to delay in receipt of prior approval from the RBI, resulting in delay of 373 days in making payment to the eligible shareholders, an interest at the rate of 10% (ten percent) per annum for the period of 373 days i.e., Re. 1.68 has been added to the price.

In view of the parameters considered and presented in the table above, in the opinion of the Acquirer and Manger to the Offer, the Offer Price of Rs.18.13/- per equity share is justified in terms of Regulation 8(2) of SEBI (SAST), Regulations.

Note: SEBI vide its Letter No. SEBI/HO/CFD/DCR1/OW/P/2019/29672/1 dated November 08, 2019 has directed to the Acquirer to pay the interest @ 10 p.a for delay.

5.1.5 As on date there is no revision in Open Offer price or Open Offer size. In case of any revision in the Open Offer price or Offer Size, the Acquirer shall comply with Regulation 18 of SEBI (SAST) Regulations and all other applicable provisions of SEBI (SAST) Regulations.

- 5.1.6 If there is any revision in the offer price on account of future purchases / competing offers, it will be done only up to the period prior to one (1) working days before the date of commencement of the tendering period and would be notified to shareholders.
- 5.1.7 If the Acquirer, acquires or agrees to acquire any Equity Shares or Voting Rights in the Target Company during the offer period, whether by subscription or purchase, at a price higher than the Offer Price, the Offer Price shall stand revised to the highest price paid or payable for any such acquisition in terms of Regulation 8(8) of Regulations. Provided that no such acquisition shall be made after the third working day prior to the commencement of the tendering period and until the expiry of the tendering period. Further, in accordance with Regulations 18(4) and 18(5) of the Regulations, in case of an upward revision to the Offer Price or to the Offer Size, if any, on account of competing offers or otherwise, the Acquirer shall (i) make public announcement in the same newspapers in which the DPS has been published; and (ii) simultaneously notify to SEBI, BSE, and the Target Company at its registered office. Such revision would be done in compliance with other formalities prescribed under the Regulations.
- 5.1.8 If the Acquirer, acquires Equity Shares of the Target Company during the period of twenty-six weeks after the tendering period at a price higher than the Offer Price, the Acquirer shall pay the difference between the highest acquisition price and the Offer Price, to all shareholders whose shares have been accepted in the Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another Open Offer under Regulations, or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2009, or open market purchases made in the ordinary course on the stock exchanges, not being negotiated acquisition of shares of the Target Company in any form.

5.2 Financial Arrangements:

- 5.2.1 In terms of Regulation 25(1), the Acquirer has adequate financial resources and has made firm financial arrangements for the implementation of the Offer in full out of their own sources/ Networth and no borrowings from any Bank and/ or Financial Institutions are envisaged. CA M.J. Kapadia, Proprietor of M.J. Kapadia & Co., Chartered Accountants, (Membership No. 15128, Firm Reg. No. 104781W, having its office at E-21, Sitaram Building, 2nd Floor, Opp. Phule Market, Mumbai-400 001, Maharashtra, Tel. No.02223436462/23449373; Email:skf.mjk@gmail.com vide certificate as on July 23, 2019 dated July 24, 2019 stated that sufficient resources are available with Acquirer for fulfilling the obligations under this Offer in full.
- The maximum consideration payable by the Acquirer to acquire 7,80,052 fully paid-up equity shares at the Offer Price of Rs.18.13/- (Rupees Eighteen and Thirteen Paise Only) per equity share payable in cash (including interest @ 10% per annum per Equity Share for the delay in the payment beyond the Scheduled Payment Date), assuming full acceptance of the Offer would be Rs.1,41,42,343 /- (Rupees One Crore Forty One Lakhs Forty Two Thousand Three Hundred and Forty Three Only). In accordance with proviso clause to regulation 24(1) read with Regulation 17 of the SEBI (SAST) Regulations, the Acquirer has opened an Escrow Account under the name and style of "ASL- Open Offer Escrow Account" with Kotak Mahindra Bank Limited, 27 BKC, C27 G Block, Bandra Kurla Complex, Bandra (East) Mumbai-400051 ("Escrow Banker") and has deposited Rs 1,28,50,000/- i.e more than 100% of the total consideration payable in the Open Offer, assuming full acceptance.
- 5.2.2 Pursuant to increase in offer price, additional amount of Rs. 13,00,000/- in the Escrow Account has been deposited. The aggregate of the additional amount and the amount of Rs. 1,28,50,000/- (Rupees One Crore Twenty Eight Lakhs Fifty Thousand Only) originally deposited by the Acquirer in the Escrow Account, is more than 100% of revised maximum consideration payable by the Acquirer under this Offer (assuming full acceptance of this Offer); The total revised aggregate amount is Rs.1,41,50,000/- (Rupees One Crore Forty One Lakhs Fifty Thousand Only).
- 5.2.3 The Manager to the Offer is authorized to operate the above mentioned Escrow account to the exclusion of all others and been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.
- 5.2.4 Based on the aforesaid financial arrangements and on the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager to the Offer is satisfied about the ability of the Acquirer to fulfill its obligation in respect of this Offer in accordance with the SEBI (SAST) Regulations.
- 5.2.5 In case of upward revision of the Offer Price and/or the Offer Size, the Acquirer shall deposit additional appropriate amount into an Escrow Account to ensure compliance with Regulation 18(5) of the Regulations, prior to effecting such revision.

6. TERMS AND CONDITIONS OF THE OFFER:

- 6.1 The Letter of Offer will be mailed to all those shareholders of ASL (except the Acquirer and the parties to the SPA) whose name appear on the Register of Members and to the beneficial owners of the shares of the ASL whose names appear on the beneficial records of the Depository Participant, at the close of business hours on November 03, 2020 ("**Identified Date**").

- 6.2 All owners of the shares, Registered or Unregistered (except the Acquirer and the parties to the SPA) who own the shares any time prior to the Closing of the Offer are eligible to participate in the Offer as per the procedure set out in Para 7 below. Eligible persons can participate in the Offer by offering their shareholding in whole or in part. No indemnity is required from the unregistered owners.
- 6.3 Accidental omission to dispatch the LoO or the non-receipt or delayed receipt of the LoO will not invalidate the Offer in anyway.
- 6.4 Subject to the conditions governing this Offer, as mentioned in the LoO, the acceptance of this Offer by the shareholder(s) must be absolute and unqualified. Any acceptance to the Offer, which is conditional or incomplete, is liable to be rejected without assigning any reason whatsoever.
- 6.5 In terms of the Regulation 18(9) of the SEBI (SAST) Regulations, 2011, Public Shareholders who tender their Equity Shares in the Offer shall not be entitled to withdraw such acceptance.
- 6.6 **Locked-in Shares:**
- There are no locked-in shares in ASL.
- 6.7 **Eligibility for accepting the Offer:**
- 6.7.1 The Letter of Offer shall be mailed to all Equity Shareholders/Beneficial Owners holding Equity Shares in dematerialized form (except the present promoter group shareholders and Acquirer) whose names appear in register of Target Company as on November 03, 2020, the Identified Date.
- 6.7.2 This Offer is also open to persons who own Equity Shares in Target Company but are not registered Shareholders as on the Identified date.
- 6.7.3 All Equity Shareholders/Beneficial Owners (except the present promoter group Shareholders, and the Acquirer) who own Equity Shares of Target Company any time before the closure of the Offer are eligible to participate in the Offer.
- 6.7.4 The Form of acceptance and other documents required to be submitted, herewith, will be accepted by Registrar to the Offer, Bigshare Services Private Limited, , having office at 1st Floor, Bharat Tin Works Building, Opp. Vasant Oasis, Makwana Road, Marol, Andheri (East), Mumbai 400 059, Maharashtra, India Tel No.: +91 020-62638200; Fax No.: +91 022-62638299, E-mail-Id: openoffer@bigshareonline.com. The Contact Person is Mr. Arvind Tandel from 10:00 a.m. to 5:00 p.m. on working days (except Saturdays, Sundays and all public holidays), during the period the Offer is open.
- 6.7.5 The Public Announcement, the Detailed Public Statement, the Letter of Offer and the Form of Acceptance will also be available on the website of SEBI at: www.sebi.gov.in. In case of non-receipt of the Letter of Offer, all Shareholders including unregistered Shareholders, if they so desire, may download the Letter of Offer, the Form of Acceptance from the website of SEBI for applying in the Offer.
- 6.7.6 Unregistered Shareholders, those who hold in street name and those who apply in plain paper will not be required to provide any indemnity. They may follow the same procedure mentioned above for registered Shareholders.
- 6.7.7 The acceptance of this Offer by the Equity Shareholders of Target Company must be absolute and unqualified. Any acceptance to this Offer which is conditional or incomplete in any respect will be rejected without assigning any reason whatsoever.
- 6.7.8 The acceptance of this Offer is entirely at the discretion of the Equity Shareholder(s)/beneficial owner(s) of Target Company.
- 6.7.9 The Acquirer, Manager to the Offer or Registrar to the Offer accept no responsibility for any loss of Equity Share Certificates, Offer Acceptance Forms and Share Transfer Deed etc. during transit and the Equity Shareholders of Target Company are advised to adequately safeguard their interest in this regard.
- 6.7.10 The acceptance of Shares tendered in the Offer will be made by the Acquirer in consultation with the Manager to the Offer.
- 6.7.11 The instructions, authorizations and provisions contained in the Form of Acceptance constitute part of the terms of the Offer.

6.8 Statutory Approvals and conditions of the Offer:

- 6.8.1 To the best of knowledge and belief of the Acquirer, as of the date of this LOF, all statutory approvals required for this Open Offer inter alia including approval of Reserve Bank Of India in terms of paragraph 59 of Master Direction DNBR.PD.007/03.10.119/2016-17, September 01, 2016 [Master Direction – Non Banking Financial Company-Non Systematically Important Non Deposit taking Company (Reserve Bank) Directions, 2016 has been obtained by the Target Company RBI vide letter no. PV (NBFC) No. 283/ 01.10.102/2020-21 dated October 29, 2020. However, if any other statutory approvals are required prior to completion of this offer, this offer would be subject to the receipt of such other statutory approvals that may become applicable at a later date. The approval is valid for six months.
- 6.8.2 If the holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs and FIIs) had required & received any approvals (including from the RBI, the FIPB or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Equity Shares held by them in this Offer, along with other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirer reserves the right to reject such Equity Shares tendered in this Offer.
- 6.8.3 The Acquirer in terms of Regulation 23 of SEBI (SAST) Regulations will have a right not to proceed with the Offer in the event the statutory approvals indicated above are refused. In the event of withdrawal, a public announcement will be made within 2 working days of such withdrawal, in the same newspapers in which the DPS had appeared.
- 6.8.4 In case of delay in receipt of any statutory approval, SEBI may, if satisfied that delay receipt of the requisite approvals was not due to any willful default or neglect of the Acquirer or failure of the Acquirer to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest to the shareholders as directed by SEBI, in terms of Regulation 18(11) of SEBI (SAST) Regulations. Further, if delay occurs on account of willful default by the Acquirer in obtaining the requisite approvals, Regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable to forfeiture.

7. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT OF THE OFFER:

- 7.1 The Open Offer will be implemented by the Acquirer through Stock Exchange Mechanism as provided under the SEBI (SAST) Regulations and the SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 and circular no. CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 issued by SEBI and on such terms and conditions as may be permitted by law from time to time.
- 7.2 BSE Limited shall be the designated stock exchange for the purpose of tendering Equity Shares in the Open Offer.
- 7.3 The facility for acquisition of shares through Stock Exchange Mechanism pursuant to the Offer shall be available on the BSE, which shall be the Designated Stock Exchange, in the form of a separate window (“**Acquisition Window**”).
- 7.4 For implementation of the Open Offer, the Acquirer has appointed **Sparkle Securities Solutions Private Limited** (the “**Buying Broker**”) through whom the purchases and settlements on account of the Open Offer would be made by the Acquirer. The contact details of the Buying Broker are as follows:

Name	Sparkle Securities Solutions Private Limited
Address	E-501, Remi Biz Court, Off. Veera Desai Road, Andheri (West), Mumbai-400053, Maharashtra, India
Contact No.	022- 67592034/022-67592020
Email Id	kunjal.anjaria@sparklesecurities.com
Contact Person	Ms. Kunjal Anjaria

- 7.5 All Shareholders who desire to tender their Shares under the Open Offer would have to approach their respective stock brokers (“**Selling Broker**”), during the normal trading hours of the secondary market during the Tendering Period.
- 7.6 The Acquisition Window provided by BSE shall facilitate placing of sell orders. The Selling Brokers can enter orders for dematerialized equity shares only.
- 7.7 The cumulative quantity tendered shall be displayed on the exchange website throughout the trading session at specific intervals by the stock exchange during Tendering Period.
- 7.8 Shareholders can tender their shares only through a broker with whom the shareholder is registered as client (KYC Compliant).

7.8.1 Procedure for Equity Shares held in physical form:

In accordance with the Frequently Asked Questions issued by SEBI, “FAQs – Tendering of physical shares in buyback offer /open offer/exit offer/delisting” dated February 20,2020 and SEBI circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020 issued by SEBI Shareholders holding securities in physical form are allowed to tender shares in Open Offer through Tender Offer route. However, such tendering shall be as per the provisions of respective regulations.

- i. Public Shareholders who are holding physical Equity Shares and intend to participate in the Open Offer will be required to submit to the centres, Form of Acceptance-cum-Acknowledgement duly completed and signed in accordance with the instructions contained therein the along with the complete set of documents for verification procedures to be carried out including: (a) original share certificate(s), (b) valid share transfer form(s) duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place authorizing the transfer in favour of the Target Company, (c) self-attested copy of the shareholder’s PAN Card, and (d) any other relevant documents such as power of attorney, corporate authorization (including board resolution/ specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable.
- ii. In addition, if the address of the Public Shareholder has undergone a change from the address registered in the register of members of the Target Company, the relevant Public Shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: (a) valid Aadhar Card; (b) Voter Identity Card; or (c) Passport.
- iii. Public Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the physical Equity Shares for the Open Offer shall be subject to verification as per the SEBI (SAST) Regulations and any further directions issued in this regard.
- iv. Applicants who cannot hand deliver their documents at the collection centres referred to as above, may send the same by registered post with due acknowledgement or by courier only, at their own risk and cost, to the Registrar to the Offer, on or before the last date of the Tendering Period.
- v. Public Shareholders who have sent the Equity Shares held by them for dematerialization need to ensure that the process of dematerialization is completed in time for the credit in the Escrow Demat Account, to be received on or before the closure of the Tendering Period or else their application will be rejected.
- vi. Shareholders should also provide all relevant documents, which are necessary to ensure transferability of shares in respect of which the application is being sent failing which the tender would be considered invalid and would be liable to be rejected. Such documents may include (but not be limited to):
 - a. Duly attested death certificate and succession certificate (for single shareholder) in case the original shareholder has expired.
 - b. Duly attested power of attorney if any person apart from the shareholder has signed acceptance form or transfer deed(s).
 - c. No objection certificate from any lender, if the Equity Shares in respect of which the acceptance is sent, were under any charge, lien or encumbrance.

7.8.2 Procedure for Equity Shares held in Demat Form:

1. The Equity Shareholders who are holding the Equity Shares in demat form and who desire to tender their Equity Shares in this Offer shall approach their Selling Broker, indicating details of Shares they wish to tender in Open Offer.
2. The Selling Broker shall provide early pay-in of demat shares (except for Custodian Participant orders) to the Clearing Corporation before placing the bids / orders and the same shall be validated at the time of order entry.
3. For Custodian Participant, orders for demat equity shares early pay-in is mandatory prior to confirmation of order by the Custodian. The Custodians shall either confirm or reject orders not later than close of trading hours on the last day of the offer period. Thereafter, all unconfirmed orders shall be deemed to be rejected.
4. The details of settlement number for early pay-in of equity shares shall be informed in the issue opening circular that will be issued by BSE / Clearing Corporation, before the opening of the Offer.
5. Upon placing the bid, the seller member(s) shall provide Transaction Registration slip (“TRS”) generated by the Exchange Bidding System to the shareholder. TRS will contain details of order submitted like Bid ID No. DP ID, Client ID, No of Equity Shares tendered etc.

6. The Shareholders will have to ensure that they keep the DP Account active and unblocked to receive credit in case of return of Equity Shares due to rejection or due to prorated Open Offer.

8. ACCEPTANCE OF SHARES

Registrar to the Offer shall provide details of order acceptance to Clearing Corporation within specified timelines.

In the event that the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the number of Offer Shares, the Acquirer shall accept those Equity Shares validly tendered by the Public Shareholders on a proportionate basis in consultation with the Manager, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of Equity Shares from a Public Shareholder shall not be less than the minimum marketable lot.

The Acquirer hereby undertakes to comply with the provisions of SEBI circular no. SEBI/CIR/CFD/DCR1/CIR/P/2020/83 dated May 14, 2020 and SEBI circular no. SEBI/HO//CFD/DCR2/CIR/P/2020/139 dated July 27, 2020 in relation to procedural matters relating to takeovers, including in relation to dispatch of the Letter of Offer to the Public Shareholders.

9. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECEIPT OF THE LETTER OF OFFER

Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.

A Shareholder may participate in the Offer by approaching their broker / Selling Broker and tender Shares in the Open Offer as per the procedure mentioned in the Letter of Offer.

The Letter of Offer along with acceptance form will be dispatched to all the eligible shareholders of the Target Company, as appearing in the list of members of the Target Company. In case of non-receipt of the Letter of Offer, such eligible shareholders of the Target Company may download the same from the website of SEBI (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the equity shares of the Target Company.

The Letter of Offer along with the Form of Acceptance would also be available at website of SEBI, www.sebi.gov.in and shareholders can also apply by downloading such forms from the said website.

Alternatively, in case of non-receipt of the Letter of Offer, the Eligible Public Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of Equity Shares held, client ID number, DP name, DP ID number, number of Equity Shares tendered and other relevant documents as mentioned in paragraph 8. Such Eligible Public Shareholders have to ensure that their order is entered in the electronic platform of BSE which will be made available by BSE before the closure of the Tendering Period.

10. SETTLEMENT PROCESS

On closure of the Offer, reconciliation for acceptances shall be conducted by the Manager to the Offer and the Registrar to the Offer and the final list shall be provided to the Stock Exchanges to facilitate settlement on the basis of Shares transferred to the Clearing Corporation.

The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market. Selling Brokers should use the settlement number to be provided by the Clearing Corporation to transfer the shares in favour of Clearing Corporation.

The direct credit of shares shall be given to the demat accounts of the Acquirer indicated by the Acquirer's Buying Broker. The Buying Broker will transfer the funds pertaining to the Offer to the Clearing Corporation's bank account as per the prescribed schedule.

For the same, the existing facility of client direct payout in the capital market segment shall be available.

Buying Broker would also issue a contract note to the Acquirer for the Equity Shares accepted under the Offer.

Once the basis of acceptance is finalised, the Clearing Corporation would facilitate clearing and settlement of trades by transferring the required number of shares to the Buying Broker's pool account.

In case of partial or non-acceptance of orders or excess pay-in, Demat Shares shall be released to the securities pool account of the Selling Broker(s)/ Custodian, post which, the Seller Broker(s) would then issue contract note for the shares accepted and return the balance shares to the Shareholders.

11. SETTLEMENT OF FUNDS / PAYMENT CONSIDERATION

For Equity Shareholders holding Equity Shares in demat:

The settlements of fund obligation for demat shares shall be effected by clearing corporation. For the equity shares accepted under the open offer, the payment will be made by the Clearing Corporation to the shareholders directly to their bank account.

The payment will be made to the Buying Broker for settlement. For Equity Shares accepted under the Open Offer, the Public Shareholder will receive funds payout in their settlement bank account.

The funds received from Buyer Broker by the Clearing Corporation will be released directly, to Public Shareholder.

Shareholders who intend to participate in the Offer should consult their respective Seller Broker for payment to them of any cost, charges and expenses (including brokerage) that may be levied by the Seller Broker upon the Selling Shareholders for tendering Equity Shares in the Offer (secondary market transaction). The consideration received by the selling Shareholders from their respective Seller Broker, in respect of accepted Equity Shares, could be net of such costs, charges and expenses (including brokerage) and the Acquirer accept no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the selling shareholder.

In case of delay in receipt of any statutory approval(s), the SEBI may, if satisfied that such delay in receipt of the statutory approval(s) was not attributable to any wilful default, failure or neglect on the part of the Acquirer to diligently pursue such approval, and subject to such terms and conditions as specified by the SEBI (including payment of interest in accordance with Regulation 18(11) of the SEBI SAST Regulations) grant an extension of time to the Acquirer pending receipt of such statutory approval(s) to make the payment of the consideration to the Eligible Public Shareholders whose Equity Shares have been accepted in the Offer.

12. NOTE ON TAXATION

The basis of charge of Indian income-tax depends upon the residential status of the taxpayer during a tax year. The Indian tax year runs from April 1 until March 31. A person who is an Indian tax resident is liable to income-tax in India on his worldwide income, subject to certain tax exemptions, which are provided under the Act. A person who is treated as a non-resident for Indian income-tax purposes is generally subject to tax in India only on such person's India sourced income (i.e. income which accrues or arises or deemed to accrue or arise in India) or income received or deemed to be received by such persons in India. In case of shares of a company, the source of income from shares would depend on the "Situs" of such shares. "Situs" of the shares is generally where a company is "incorporated". Accordingly, since the Target Company is incorporated in India, the Target Company's shares should be deemed to be "situated" in India and any gains arising to a non-resident on transfer of such shares should be taxable in India under the Income Tax Act, 1961 ("IT Act").

Gains arising from the transfer of shares may be treated either as "capital gains" or as "business income" for income-tax purposes, depending upon whether such shares were held as a capital asset or business asset (i.e. stock-in-trade).

The IT Act also provides for different income-tax regimes/ rates applicable to the gains arising from the tendering of Equity Shares under the Open Offer, based on the period of holding, residential status, classification of the shareholder and nature of the income earned, etc. Any applicable surcharge and education cess would be in addition to such applicable tax rates.

Based on the provisions of the IT Act, the shareholders would be required to file an annual income-tax return, as may be applicable to different category of persons, with the Indian income tax authorities, reporting their income for the relevant year.

The summary of income-tax implications on tendering of Equity Shares on the recognized stock exchange and chargeable to STT is set out below.

Taxability of Capital Gain in the hands of the Public Shareholders:

- i. The Finance Act, 2018, vide Section 112A, has imposed an income tax on long-term capital gains at the rate of 10% (Ten percent only) on transfer of equity shares that are listed on a recognized stock exchange, which have been held for more than 1 (one) year and have been subject to STT upon both acquisition and sale (subject to certain transactions, yet

to be notified, to which the provisions of applicability of payment of STT upon acquisition shall not be applicable). Under this provision the capital gains tax would be calculated on gains exceeding INR 100,000 (Indian Rupees One Lakh only) (without any indexation and foreign exchange fluctuation benefits). It may also be noted that any capital gains arising up to January 31, 2018 are grandfathered under this provision. The cost of acquisition for the long-term capital asset acquired on or before January 31, 2018 will be the actual cost. However, if the actual cost is less than the fair market value of such asset (lower of consideration on transfer) as on January 31, 2018, the fair market value will be deemed to be the cost of acquisition.

- ii. As per section 111A of the Act, short-term capital gains arising from transfer of listed shares on which STT is paid would be subject to tax at the rate of 15% (Fifteen percent only) for Public Shareholders (except certain specific categories).
- iii. Any applicable surcharge and education cess would be in addition to above applicable rates.
- iv. In case of resident Public Shareholders, in absence of any specific provision under the IT Act, the Acquirer shall not deduct tax on the consideration payable to resident Public Shareholders pursuant to the Offer. However, in case of non-resident Public Shareholders, since the Offer is through the recognized stock exchange, the responsibility to discharge the tax due on the gains (if any) is on the non-resident Public Shareholders. It is therefore recommended that the non-resident Public Shareholder may consult their custodians/authorized dealers/ tax advisors appropriately.

The tax implications are based on provisions of the IT Act as applicable as on date of this Letter of Offer. In case of any amendment made effective prior to the date of closure of this Offer, then the provisions of the IT Act as amended would apply.

Notwithstanding the details given above, all payments will be made to the Public Shareholders subject to compliance with prevailing tax laws. The final tax liability of the Public Shareholder shall remain of such Public Shareholder and the said Public Shareholder will appropriately disclose the amounts received by it, pursuant to this Offer, before the Indian income tax authorities.

THE ABOVE DISCLOSURE ON TAXATION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND IS NOT A COMPLETE ANALYSIS OR LISTING OF ALL POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF THE EQUITY SHARES. THIS DISCLOSURE IS NEITHER BINDING ON ANY REGULATORS NOR CAN THERE BE ANY ASSURANCE THAT THEY WILL NOT TAKE A POSITION CONTRARY TO THE COMMENTS MENTIONED HEREIN. HENCE, THE PUBLIC SHAREHOLDERS ARE ADVISED TO CONSULT THEIR TAX ADVISORS FOR TAX TREATMENT ARISING OUT OF THE PROPOSED OFFER THROUGH TENDER OFFER AND APPROPRIATE COURSE OF ACTION THAT THEY SHOULD TAKE. THE ACQUIRER AND PAC AND THE MANAGER TO THE OFFER DO NOT ACCEPT NOR HOLD ANY RESPONSIBILITY FOR ANY TAX LIABILITY ARISING TO ANY PUBLIC SHAREHOLDER AS A REASON OF THIS OFFER.

13. DOCUMENTS FOR INSPECTION:

Copies of the following documents will be available for inspection at the Registered office of the Manager to the Offer, CapitalSquare Advisors Private Limited 208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (E), Mumbai 400093, Maharashtra, India on any working day between 10.00 a.m. and 5.00 p.m. during the period the Offer is open i.e., from November 18, 2020 to December 02, 2020.

In light of the SEBI Circular - SEBI/CIR/CFD/DCR1/CIR/P/2020/83 dated May 14, 2020 and SEBI circular no. SEBI/HO//CFD/DCR2/CIR/P/2020/139 dated July 27, 2020 providing Relaxations relating to procedural matters – Takeovers and Buy-back In view of the impact of the COVID-19 pandemic and the lockdown measures undertaken by Central and State Governments, the documents will also be available for inspection electronically, the mail requesting documents should be done on mb@capitalsquare.in any day during the period from the Date of Commencement of the Tendering Period till the Date of Closing of the Tendering Period.

- i) Memorandum and Articles of Association and Certificate of Incorporation of **Amarnath Securities Limited**.
- ii) Memorandum of Understanding between Manager to Offer i.e. CapitalSquare Advisors Private Limited and the Acquirer.
- iii) Copy of Agreement between the Registrar to the offer i.e Bigshare Services Private Limited and the Acquirer
- iv) Certificate dated July 23, 2019 from CA M.J. Kapadia, Proprietor of M.J. Kapadia & Co., Chartered Accountants, (Membership No. 15128, Firm Reg. No104781W) having its office at E-21, Sitaram Building, 2nd Floor, Opp. Phule Market, Mumbai-400 001, Maharashtra, India Tel. No.02223436462/23449373; Email: skf.mjk@gmail.com certifying that the Acquirer has sufficient resources available for the implementation of the Offer in full out of its own sources / financial commitment under this “Offer” in full.

- v) Certificate dated July 23, 2019 from CA Vishnu Kant Kabra Partner of M/S SSRV and Associates, Chartered Accountants, (Membership No. 403437, Firm Reg. No. 135901W) having its office Office No. 215, Gundecha Industrial Estate, Akurli Road, Kandivali (East), Mumbai-400101, Maharashtra, India, Tele: + 91 22-60601105/+91 22-67337024, E-mail: ssrvandassociates@gmail.com relating to the fair value of the equity shares of the Target Company.
- vi) Audited Annual Reports for the last three financial years ended, March 31, 2020, March 31, 2019 and March 31, 2018 of Amaranth Securities Limited.
- vii) Bank Statement received from, Kotak Mahindra Bank Limited for required amount kept in the escrow account.
- viii) The copy of Share Purchase Agreement dated July 23, 2019 between the Seller and the Acquirer, which triggered the Open Offer.
- ix) Copy of the Public Announcement dated July 23, 2019 and published copy of the Detailed Public Statement dated July 30, 2019.
- x) Copy of the recommendations dated November 13, 2020 to be made by the Committee of Independent Directors of the Target Company.
- xi) Copy of SEBI Observation letter no. SEBI/HO/CFD/DCR-1/OW/P/2019/28360/1 dated October 25, 2019.
- xii) Escrow Agreement between Acquirer, Kotak Mahindra Bank Limited and Manager to the Offer.

14. DECLARATION BY THE ACQUIRER:

For the purpose of disclosures in this Letter of Offer relating to the Target Company the Acquirer has relied on the information provided by the Target Company and have not independently verified the accuracy of details of the Target Company. Subject to the aforesaid, the Acquirer accepts full responsibility for the information contained in this Letter of Offer and also accept responsibility for the obligations of the Acquirer as laid down in the Takeover Regulations. The Acquirer shall be responsible for ensuring compliance with the Takeover Regulations.

ON BEHALF OF THE ACQUIRER:

Sd/-

Mr. Sureshbabu Malge

Place: Mumbai

Date: November 06, 2020

FORM OF ACCEPTANCE CUM ACKNOWLEDGEMENT

To,
The Acquirer
C/o Bigshare Services Private Limited
 1st Floor, Bharat Tin Works Building,
 Opp. Vasant Oasis, Makwana Road,
 Marol, Andheri (East), Mumbai 400 059,
 Maharashtra, India.

Date:

OFFER	
Opens on	November 18, 2020, Wednesday
Closes on	December 02, 2020, Wednesday

Dear Sir,

Subject: Open offer by Mr. Sureshababu Malge (Hereinafter referred to as “Acquirer”) to the shareholders of Amarnath Securities Limited (Hereinafter referred to as “Target Company” or “ASL”) to acquire from them upto 7,80,052 equity shares of Rs.10/- each representing 26% of the equity and voting share capital of ASL @Rs. 18.13/- (Rupees Eighteen and Thirteen Paise Only) per fully paid-up equity share including interest @ 10% per annum per Equity Share for the delay in the payment beyond the Scheduled Payment Date.

I/We refer to the Letter of Offer dated November 06, 2020 for acquiring the equity shares held by us in Amarnath Securities Limited.

I/We, the undersigned have read the Letter of Offer, understood its contents including the terms and conditions as mentioned therein.

SHARE HELD IN PHYSICAL FORM

The particulars of tendered original share certificate(s) and duly signed transfer deed(s) are detailed below:

Sr. No.	Ledger folio No.	Certificate No.	Distinctive No.		No. of Shares
			From	To	
Total number of shares					

(In case of insufficient space, please use additional sheet and authenticate the same)

I/We note and understand that the original equity share certificate(s) and valid share transfer deed(s) will be held in trust for me/us by the Registrar to the Offer until the time the Acquirers pay the purchase consideration as mentioned in the LOF.

I/We also note and understand that the Acquirers will pay the purchase consideration only after verification of the documents and signatures.

Enclosures (please provide the following and ✓ whichever is applicable):

- Original Equity Share certificates.
- Valid share transfer deed(s) duly filled, stamped and signed by the transferor(s) (i.e. by all registered shareholder(s) in the same order and as per specimen signatures registered with the Target Company), and duly witnessed at the appropriate place.
- Form of Acceptance – signed by sole/joint shareholders whose name(s) appears on the share certificate(s) and in the same order and as per the specimen signature lodged with the Target Company;
- Photocopy of Transaction Registration Slip (TRS) Self attested copy of PAN card of all the transferor(s).
- Self-attested copy of the address proof consisting of any one of the following documents: valid Aadhar card, voter identity card, passport or driving license.
- Any other relevant document (but not limited to) such as Power of Attorney (if any person apart from the Shareholder has signed the FOA), corporate authorization (including board resolution/ specimen signature), notarised copy of death certificate and succession certificate or probated will, if the original shareholder has deceased etc., as applicable. Shareholders of the Target Company holding physical shares should note that Physical Shares will not be accepted unless the complete set of documents are submitted.

For all Shareholders (holding equity shares in demat or physical form):

I/We confirm that the equity shares which are being tendered herewith by me/us under this Open Offer, are free from liens, charges, equitable interests and encumbrances and are being tendered together with all rights attached thereto, including all rights to dividends, bonuses and rights offers, if any, declared hereafter and that I/we have obtained any necessary consents to sell the equity shares on the foregoing basis.

I/We declare that there are no restraints/injunctions or other order(s) of any nature which limits/restricts in any manner my/our right to tender equity shares for Open Offer and that I/we am/are legally entitled to tender the equity shares for Open Offer. I/We declare that regulatory approvals, if applicable, for holding the equity shares and/or for tendering the equity shares in this Offer have been enclosed herewith.

I/We agree that the Acquirer will pay the consideration as per secondary market mechanism only after verification of the certificates, documents and signatures, as applicable submitted along with this FOA. I/We undertake to return to the Acquirer any Open Offer consideration that may be wrongfully received by me/us.

I/We give my/our consent to file form FCTRS, if applicable, on my/our behalf. I/We undertake to execute any further documents and give any further assurances that may be required or expedient to give effect to my/our tender/offer and agree to abide by any decision that may be taken by the Acquirer to effect the Open Offer in accordance with the SEBI (SAST) Regulations.

I/We am/are not debarred from dealing in equity shares.

I/We authorise the Acquirer to accept the equity shares so offered or such lesser number of equity shares which they may decide to accept in consultation with the Manager to the Offer and the Registrar to the Offer and in terms of the Letter of Offer and I/we further authorize the Acquirer to return to me / us in the demat account/ share certificate(s) in respect of which the Open Offer is not found valid/not accepted without specifying the reasons thereof. I/We further agree to receive a single share certificate for the unaccepted equity shares in physical form.

In case of demat shareholders, I/We note and understand that the equity shares would be kept in the pool account of my/our broker and the lien will be marked by Clearing Corporation until the Settlement Date whereby the Acquirer makes payment of purchase consideration as mentioned in the Letter of Offer. In case of physical shareholders, I/We note and understand that the shares/ Original Share Certificate(s) and Transfer Deed(s) will be held by the Registrar to the Offer in

trust for me / us till the date the Acquirer makes payment of consideration as mentioned in the Letter of Offer or the date by which Original Share Certificate(s), Transfer Deed(s) and other documents are returned to the shareholders, as the case may be.
I / We confirm that there are no taxes or other claims pending against us which may affect the legality of the transfer of equity shares under the Income Tax Act, 1961.

I / We confirm that in the event of any income tax demand (including interest, penalty, etc.) arising from any misrepresentation, inaccuracy or omission of information provided/to be provided by me/us, I/we will indemnify the Acquirer for such income tax demand (including interest, penalty, etc.) and provide the Acquirer with all information/documents that may be necessary and co-operate in any proceedings before any income tax/appellate authority.

For NRIs/OCBs/ FIIs and sub-accounts/other non-resident Shareholders:

I / We confirm that my/our status is (✓ whichever is applicable):

Individual	Foreign Company	FIIs / FPIs-Corporate	FIIs / FPIs-Others	FVCI
Foreign Company	Foreign Company	Foreign Company	Foreign Company	Foreign Company
FIIs / FPIs-Corporate	FIIs / FPIs-Corporate	FIIs / FPIs-Corporate	FIIs / FPIs-Corporate	FIIs / FPIs-Corporate

Others (Please Specify):

I / We confirm that my/our investment status is (✓ whichever is applicable):

FDI Route / PIS Route / Any Other (Please Specify):

I / We confirm that the equity shares tendered by me/us are held on (✓ whichever is applicable):

Repatriable basis / Non-repatriable basis

I / We confirm that (✓ whichever is applicable):

No RBI, FIPB or other regulatory approval was required by me for holding Equity Shares that have been tendered in this Offer and the equity shares are held under general permission of the RBI.

Copies of all approvals required by me for holding equity shares that have been tendered in this Offer are enclosed herewith Copy of RBI Registration letter taking on record the allotment of shares to me/us is enclosed herewith.

I / We confirm that (✓ whichever is applicable):

No RBI, FIPB or other regulatory approval is required by me for tendering the equity shares in this Offer.

Copies of all approvals required by me for tendering equity shares in this Offer are enclosed herewith.

In case of shareholders holding equity shares in demat form, the bank account details for the purpose of interest payment, if any, will be taken from the record of the Depositories.

In case of interest payments, if any, by the Acquirer for delay in payment of Offer consideration or a part thereof, the Acquirer will deduct taxes at source at the applicable rates as per the Income Tax Act.

Yours faithfully,
Signed and Delivered

	Full Names(s) of the holders	Address & Telephone No.	Signature	PAN
First/ Sole Holder				
Joint Holder 1				
Joint Holder 2				

Note: In case of joint holdings, all holders must sign. In case of body corporate, the rubber stamp should be affixed and necessary board resolution must be attached.

Place:

Date:

INSTRUCTIONS

- Please read the enclosed Letter of Offer carefully before filling-up this Form of Acceptance cum Acknowledgement.
- The Form of Acceptance cum Acknowledgement should be filled-up in English only.
- Signature(s) other than in English, Hindi, and thumb impressions must be attested by a Notary Public under his Official Seal.

iv. Mode of tendering the Equity Shares Pursuant to the Offer:

- The acceptances of the Offer made by the Acquirer is entirely at the discretion of the equity shareholder ASL.
- Shareholders of ASL to whom this Offer is being made, are free to Offer his / her / their shareholding in ASL for sale to the Acquirer, in whole or part, while tendering his / her / their equity shares in the Offer.

-----Tear along this line -----

Acknowledgement slip

Subject: Open offer by Mr. Sureshbabu Malge (Hereinafter referred to as "Acquirer") to the shareholders of Amarnath Securities Limited (Hereinafter referred to as "Target Company" or "ASL") to acquire from them upto 7,80,052 equity shares of Rs.10/- each representing 26% of the equity and voting share capital of ASL @Rs. 18.13/- (Rupees Eighteen and Thirteen Paise Only) per fully paid-up equity share including interest @ 10% per annum per Equity Share for the delay in the payment beyond the Scheduled Payment Date.

For Physical Shares

Received from Mr./Ms./Mrs./M/s. _____

I / We, holding Equity Shares in the physical form, accept the Offer and enclose duly filled signed and or stamped the original share certificate(s), transfer deed(s) and Form of Acceptance in "market" mode, duly acknowledged by me/us in respect of my shares as detailed below:

Sr. No	Folio No.	Certificate No.	Distinctive No.		No. of Equity Shares
			From	To	

Total Number of Equity Shares					

For Demat Shares

Received from Mr. / Ms. / Mrs. / M/s. _____

I / We, holding Equity Shares in the dematerialized form, accept the Offer and enclose the photocopy of the Delivery Instruction in "market" mode, duly acknowledged by my/our Depository Participant in respect of my shares as detailed below:

DP Name	DP ID	Client ID	Name of Beneficiary	No. of Equity Shares

Stamp of Collection Centre	Signature of Official	Date of Receipt

Note: All future correspondence, if any, should be addressed to the Registrar to the Offer at the address mentioned above.

Bigshare Services Private Limited
1st Floor, Bharat Tin Works Building, Opp. Vasant Oasis, Makwana Road, Marol, Andheri (East),
Mumbai 400 059, Maharashtra, India.

Phone No: +91 020-6263 8200; **Email:** openoffer@bigshareonline.com

Website: www.bigshareonline.com

Contact Person: Mr. Arvind Tandel

Form No. SH-4 Securities Transfer Form

[Pursuant to section 56 of the Companies act, 2013 and sub-rule (1) of rule 11 of the
Companies (Share Capital and Debentures) Rules 2014]

Date of execution.....

FOR THE CONSIDERATION stated below the "Transferor(s)" named do hereby transfer to the "Transferee(s)" named the securities specified below subject to the conditions on which the said securities are now held by the Transferor(s) and the Transferee(s) do here by agree to accept and hold the said securities subject to the conditions aforesaid.

CIN: L67120GJ1994PLC023254

Name of the company (in full): Amarnath Securities Limited

Name of the Stock Exchange where the company is listed, if any: BSE Ltd

Description of Securities:

Kind/Class of securities	Nominal value of each unit of security	Amount called up per unit of security	Amount paid up per unit of security
Equity Share	Rs. 10/-		
No. of Securities being Transferred		Consideration Received (Rs)	
In Figures	In Words	In words	In figures

Distinctive Number	From				
	To				
Corresponding Certificate Nos:					

Transferor's Particulars:			
Registered Folio Number			Attestation: I hereby attest the signature of the Transferor(s) herein mentioned.
Name(s) in full	Seller Signature (s)		Signature: Name: Address: Seal:
1.			
2.			
3.			
I, hereby confirm that the Transferor has signed before me.	Name and Address of Witness		
Witness Signature			

Transferee's Particulars:	1	2	3
Name in full			
Father's/ mother's/ Spouse name			
Address			
Mobile/Ph. No. E-mail ID			
Occupation			
Existing folio no., if any			
PAN No.			
Signature			

Folio No. of Transferee: _____

Specimen Signature of Transferee: _____

Existing Folio No. If any

1. _____

2. _____

Value of stamp affixed: _____ (Rs.)

Enclosures:

- (1) Certificate of shares or debentures or other securities
- (2) If no certificate is issued, letter of allotment.
- (3) Copy of PAN CARD of all the Transferees (For all listed Cos).
- (4) Other, Specify.....

Stamps:

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For office use only

Checked by _____ Signature tallies by _____

Entered in the Register of Transfer on _____ vide Transfer No. _____ Approval Date _____ Power of attorney/Probate/Death

Certificate/Letter of administration Registered on _____ at No. _____